

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 26819-26820/2012

(Arising out of impugned final judgment and order dated 10/08/2005
in SA 65/1993,15/06/2012 in RP 287/2005 passed by the High Court Of
Judicature At Allahabad)

DINESH CHANDRA AWASTHI & ANR.

Petitioner(s)

VERSUS

VIJAY @ VIJAI KUMAR MISHRA & ORS. Respondents(s)
(with appln. (s) for c/delay in filing SLP and prayer for interim
relief and office report)

WITH

SLP(C) No. 16247/2013

(With appln. For permission to file addl. Documents and prayer for
interim relief and office Report)Date : 01/07/2014 These petitions were called on for hearing
today.

CORAM :

HON'BLE MR. JUSTICE T.S. THAKUR

HON'BLE MR. JUSTICE C NAGAPPAN

For Petitioner(s)

Mr. Pramod Swarup, Sr. Adv.
Ms. Pareena Swarup, Adv.
MS. Sushma Verma, Adv.
Mr. Prashant Chaudhary ,Adv.
Mr. Praveen Swarup, Adv.Mr Pavan Kumar , Adv.
Ms. Neelam, Adv.

For Respondent(s)

Mr Pavan Kumar ,Adv.
Ms. Neelam, Adv.

Mr. Praveen Swarup , Adv.

UPON hearing the counsel the Court made the following
O R D E R

Signature Not Verified

Digitally signed by

Delay condoned.

Shashi Sareen

Date: 2014.07.16

04:32:19 ALMT

Reason:

Leave granted.

(Shashi Sareen)
Court Master(Veena Khera)
Court Master